रजिस्ट्री सं. डी.एल.- 33004/99 REGD. No. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

सी.जी.-डी.एल.-अ.-28022026-270600
CG-DL-E-28022026-270600

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 1013] नई दिल्ली, शुक्रवार, फरवरी 27, 2026/फाल्गुन 8, 1947
No. 1013] NEW DELHI, FRIDAY, FEBRUARY 27, 2026/PHALGUNA 8, 1947

सड़क परिवहन और राजमार्ग मंत्रालय

अधिसूचना

नई दिल्ली, 27 फरवरी, 2026

का.आ. 1057(अ).— केन्द्रीय सरकार, राष्ट्रीय राजमार्ग अधिनियम 1956 (1956 का 48) (जिसे इसमें इसके पश्चात् उक्त अधिनियम कहा गया है) की धारा 3क की उप-धारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, यह समाधान हो जाने के पश्चात् कि गुजरात राज्य के तापी जिले में NH-56 के कि.मी. 240.3 से कि.मी.269.1 तक के भू-खण्ड के निर्माण (चौड़ीकरण/पेव्ड शोल्डर सहित 2-लेन/4-लेन का बनाना आदि), अनुरक्षण, प्रबन्धन और प्रचालन के लोक प्रयोजन के लिए वह भूमि अपेक्षित है जिसका संक्षिप्त वर्णन नीचे अनुसूची में दिया गया है, ऐसी भूमि का अर्जन करने के अपने आशय की घोषणा करती है।

कोई भी व्यक्ति, जो उक्त भूमि में हितबद्ध है, उक्त अधिनियम की धारा 3ग की उप-धारा (1) के अधीन पूर्वोक्त प्रयोजन के लिए ऐसी भूमि के उपयोग पर राजपत्र में इस अधिसूचना के प्रकाशन की तारीख से इक्कीस दिन के भीतर अपनी आपत्ति प्रकट कर सकेगा।

ऐसी प्रत्येक आपत्ति सक्षम प्राधिकारी, अर्थात् प्रांत आफिसर एंड सब डिविजनल आफिसर, व्यारा को लिखित रूप मे प्रस्तुत की जाएगी और उसमें उसके आधार अधिकथित किए जाएंगे और सक्षम प्राधिकारी, आपत्तिकर्ता को व्यक्तिगत रूप मे या किसी विधिक पेशेवर द्वारा सुने जाने का अवसर देगा और ऐसी आपत्तियों की सुनवाई के पश्चात् तथा ऐसी और जाँच करने के पश्चात्, यदि कोई हो, जिसे सक्षम प्राधिकारी आवश्यक समझे, आदेश द्वारा या तो आपत्तियों को अनुज्ञात कर सकेगा या अननुज्ञात कर सकेगा।

उक्त अधिनियम की धारा 3ग की उप-धारा (2) के अधीन सक्षम प्राधिकारी द्वारा किया गया कोई भी आदेश अंतिम होगा ।

इस अधिसूचना के अंतर्गत आने वाली भूमि के रेखांक और अन्य ब्यौरे सक्षम प्राधिकारी के उक्त कार्यालय में उपलब्ध हैं और उनका हितबद्ध व्यक्तियों द्वारा निरीक्षण किया जा सकता है।

अनुसूची

गुजरात राज्य के तापी जिले में NH56 के कि.मी. 240.3 से कि.मी.269.1 के लिए अर्जन की जाने वाली संरचना रहित अथवा संरचना सहित भूमि का संक्षिप्त विवरण।

राज्य का नाम: गुजरात			जिले का नाम: तापी		
क्रमिक संख्या	सर्वेक्षण संख्या	भूमि का प्रकार	भूमि की प्रकृति	भूमि का क्षेत्रफल (स्थानीय इकाई)	भूमि का क्षेत्रफल (हेक्टेयर)
1	2	3	4	5	6
तालुक का नाम: व्यारा					
गांव का नाम: टीचकपुरा					
1	142 (Old Survey Number 113/1K)	निजी	कृषि	0.0056 (हेक्टेयर)	0.0056
2	152 (Old Survey Number 116)	निजी	कृषि	0.17 (हेक्टेयर)	0.17
3	153	निजी	कृषि	0.0074 (हेक्टेयर)	0.0074
4	161 (Old Survey Number 162/1, 157)	निजी	कृषि	0.2298 (हेक्टेयर)	0.2298
5	162 (Old Survey Number 118/3)	निजी	कृषि	0.1453 (हेक्टेयर)	0.1453
6	163 (Old Survey Number 117/2)	निजी	कृषि	0.1163 (हेक्टेयर)	0.1163
7	164 (Old Survey Number 117/1,118/2)	निजी	कृषि	0.0476 (हेक्टेयर)	0.0476
8	168 (Old Survey Number 119/3)	निजी	कृषि	0.0074 (हेक्टेयर)	0.0074
9	195 (Old Survey Number 170/1, 171/2)	निजी	कृषि	0.0487 (हेक्टेयर)	0.0487
10	197 (Old Survey Number 143/2,142/2)	निजी	कृषि	0.0146 (हेक्टेयर)	0.0146
11	204 (Old Survey Number 154, 159)	निजी	कृषि	0.0128 (हेक्टेयर)	0.0128

12	205 (Old Survey Number 156)	निजी	कृषि	0.0237 (हेक्टेयर)	0.0237
13	206 (Old Survey Number 155, 148)	निजी	कृषि	0.028 (हेक्टेयर)	0.028
14	207 (Old Survey Number 146/1)	निजी	कृषि	0.0268 (हेक्टेयर)	0.0268
15	209 (Old Survey Number 146/2)	निजी	कृषि	0.0295 (हेक्टेयर)	0.0295
16	228 (Old Survey Number 176)	निजी	कृषि	0.0038 (हेक्टेयर)	0.0038
17	232 (Old Survey Number 204, 205)	निजी	कृषि	0.0663 (हेक्टेयर)	0.0663
18	243 (Old Survey Number 203)	निजी	कृषि	0.019 (हेक्टेयर)	0.019
19	248 (Old Survey Number 198)	निजी	कृषि	0.0181 (हेक्टेयर)	0.0181
20	254 (Old Survey Number 200)	निजी	कृषि	0.0094 (हेक्टेयर)	0.0094
21	256 (Old Survey Number 202)	निजी	कृषि	0.004 (हेक्टेयर)	0.004
				Total	**1.0341**

[फा. सं. Bodeli-Vapi-2022/3A3]

शेख अमीनखान, निदेशक

MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

NOTIFICATION

New Delhi, the 27th February, 2026

S.O. 1057(E).— In exercise of powers conferred by sub-section (1) of section 3A of the National Highways Act,1956 (48 of 1956) (hereinafter referred to as the said Act), the Central Government, after being satisfied that for the public purpose, the land, the brief description of which is given in the Schedule below, is required for building (widening/two lane with paved shoulder/four laning etc.,), maintenance, management and operation of NH56 in the stretch of land from Km. 240.3 to Km. 269.1 in the district of TAPI in the state of GUJARAT, hereby declares its intention to acquire such land.

Any person interested in the said land may, within twenty-one days from the date of publication of this notification in the Official Gazette, object to the use of such land for the aforesaid purpose under sub-section(1) of section 3C of the said Act.

Every such objection shall be made to the Competent Authority, namely, Prant Officer & Sub Divisional Magistrate, Vyara in writing and shall set out the grounds thereof and the Competent Authority shall give the objector an opportunity of being heard, either in person or by a legal practitioner, and may, after hearing all such objections and

after making such further enquiry, if any, as the Competent Authority thinks necessary, by order, either allow or disallow the objections.

Any order made by the Competent Authority under sub-section (2) of section 3C of the said Act shall be final.

The land plans and other details of the land to be acquired under their notification are available and can be inspected by the interested person at the aforesaid office of the Competent Authority.

SCHEDULE

Brief Description of the land to be acquired with or without structures falling NH56 in the stretch of land from Km. 240.3 to Km. 269.1) in the district of TAPI in the state of GUJARAT

State: GUJARAT			**District: TAPI**		
Sl. No.	**Survey/Plot Number**	**Type of Land**	**Nature of Land**	**Area (in Local Unit)**	**Area (in Hectares)**
1	**2**	**3**	**4**	**5**	**6**
Taluk: Vyara					
Village: Tichakpura					
1	142 (Old Survey Number 113/1K)	Private	Agriculture	0.0056 (Hectare)	0.0056
2	152 (Old Survey Number 116)	Private	Agriculture	0.17 (Hectare)	0.17
3	153	Private	Agriculture	0.0074 (Hectare)	0.0074
4	161 (Old Survey Number 162/1, 157)	Private	Agriculture	0.2298 (Hectare)	0.2298
5	162 (Old Survey Number 118/3)	Private	Agriculture	0.1453 (Hectare)	0.1453
6	163 (Old Survey Number 117/2)	Private	Agriculture	0.1163 (Hectare)	0.1163
7	164 (Old Survey Number 117/1,118/2)	Private	Agriculture	0.0476 (Hectare)	0.0476
8	168 (Old Survey Number 119/3)	Private	Agriculture	0.0074 (Hectare)	0.0074
9	195 (Old Survey Number 170/1, 171/2)	Private	Agriculture	0.0487 (Hectare)	0.0487
10	197 (Old Survey Number 143/2,142/2)	Private	Agriculture	0.0146 (Hectare)	0.0146
11	204 (Old Survey Number 154, 159)	Private	Agriculture	0.0128 (Hectare)	0.0128
12	205 (Old Survey Number 156)	Private	Agriculture	0.0237 (Hectare)	0.0237
13	206 (Old Survey Number 155, 148)	Private	Agriculture	0.028 (Hectare)	0.028

14	207 (Old Survey Number 146/1)	Private	Agriculture	0.0268 (Hectare)	0.0268
15	209 (Old Survey Number 146/2)	Private	Agriculture	0.0295 (Hectare)	0.0295
16	228 (Old Survey Number 176)	Private	Agriculture	0.0038 (Hectare)	0.0038
17	232 (Old Survey Number 204, 205)	Private	Agriculture	0.0663 (Hectare)	0.0663
18	243 (Old Survey Number 203)	Private	Agriculture	0.019 (Hectare)	0.019
19	248 (Old Survey Number 198)	Private	Agriculture	0.0181 (Hectare)	0.0181
20	254 (Old Survey Number 200)	Private	Agriculture	0.0094 (Hectare)	0.0094
21	256 (Old Survey Number 202)	Private	Agriculture	0.004 (Hectare)	0.004
				Total	**1.0341**

[F. No. Bodeli-Vapi-2022/3A3]

SHAIKH AMINKHAN, Director

Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054.

SARVESH KUMAR SRIVASTAVA Digitally signed by SARVESH KUMAR SRIVASTAVA Date: 2026.02.28 17:18:21 +05'30'